

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.257 of 2020

IN THE MATTER OF:

Nitin Chandrakant Naik & Anr.

...Appellants

Versus

Sanidhya Industries LLP & Ors.

...Respondents

For Appellants:

**Shri Abhishek Anand, Shri Kunal Godhwani and
Ms. Madhumita Chakraborty, Advocates
Shri Nitin Naik (party in person)**

For Respondents:

**Shri Rohit Kumar Singh and Shri Samrat Nigam,
Advocates and Shri A. Chandra (R-1)
Shri Ajay K. Jain and Shri Atanu Mukherjee,
Advocate (R-3)
Shri Krishnendu Datta, Shri Rahul Gupta, Shri
Ashish Porwal, Advocates and CA Raghunath S
(R-4 & 5)**

ORDER
(Virtual Mode)

17.03.2021 Counsel for Appellants partly heard.

For further hearing, list the Appeal on 14th April, 2021 as part-heard
high on Board.

Interim Order to continue till next date.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md